

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 210 OF 2020

Tanya Perpetual D'Costa

..... Petitioner

V e r s u s

State of Goa & Ors.

..... Respondents

Mr. Ryan Menezes, Mr. Nigel Fernandes and Ms. Gina Almeida, Advocates for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. Ankita Kamat, Additional Government Advocate for the Respondent nos. 1 to 5.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 14th December, 2020

P.C.

1. Mr. Menezes, learned Counsel for the petitioner, on the basis of instructions, seeks leave to withdraw this petition since necessary approval has already been granted by the concerned authorities.

2. The learned Advocate General states that he has no instructions about grant of any approval.

3. Accepting the request of the petitioner, this petition is disposed off in the aforesaid terms. However, liberty is granted to the petitioner to seek revival of this petition, in case, there is any issue regards approval.

M. S. JAWALKAR, J.

M. S. SONAK, J.

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